CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 182/GT/2013


Date of Hearing: 15.10.2013

Coram: Shri V.S. Verma, Member
Shri M. Deena Dayalan, Member
Shri A.K Singhal, Member

Petitioner: NTPC Ltd., New Delhi

Respondents: MPPMCL & 6 others.

Parties Present: Shri Ajay Dua, NTPC
Shri A.S.Pandey, NTPC
Ms. Suchitra Maggon, NTPC
Shri Rajesh Jain, NTPC
Shri Y.R.Dhingra, NTPC

RECORD OF PROCEEDINGS

This petition has been filed by the petitioner, NTPC for revision of tariff of Vindhyachal Super Thermal Power Station Stage I (1260 MW) (the generating station) for the period from 01.04.2009 to 31.03.2014 after truing up exercise.

2. During the hearing, representative of the petitioner submitted as under:

(a) The tariff for the period 2009-14 was determined by the Commission vide order dated 12.09.2012 in Petition No. 227/2009.

(b) The capital cost considered for the generating station is based on the admitted capital cost as on 31.3.2009 and the actual capital expenditure incurred for the years 2009-10, 2010-11 and 2011-12 respectively.

(c) The projected additional capital expenditure has been claimed for the years 2012-13 and 2013-14 based on the latest estimates and the status of work.

(d) Tariff for the generating station may be allowed as prayed for in the petition.

(e) Additional submissions/clarification as sought for by the Commission has been furnished and copies have been served on the respondents. No reply has been received from the respondents.

(f) Audited financial statements for the years 2009-10, 2010-11 & 2011-12 have been submitted.

3. None appeared on behalf of the respondents.

4. The Commission reserved its order in the petition.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)